

THE CENTRAL ADMINISTRATIVE TRIBUNAL  
JAIPUR BENCH, JAIPUR  
ORDER SHEET

APPLICATION NO.: \_\_\_\_\_

Applicant(s) *Pradeep Rayshy*

Respondent(s) *U.P.*

Advocate for Applicant(s)

Advocate for Respondent(s)

NOTES OF THE REGISTRY	ORDERS OF THE TRIBUNAL
<p><i>10.11.2005</i></p> <p><i>OA 496/2005</i></p> <p><i>Mr. P. N. Jatti, Counsel for applicant.</i></p> <p><i>Learned counsel for the applicant submits that he wants to withdraw this OA with a liberty reserved to him to file a substantive OA for the same cause of action.</i></p> <p><i>In view of the submission made by the learned counsel for the applicant, the present OA is dismissed as withdrawn with a liberty reserved to the applicant to file a fresh substantive OA for the same cause of action.</i></p> <p><i>(M.L. CHAUHAN)</i> <i>MEMBER (J)</i></p> <p><i>(A.K. AGARWAL)</i> <i>VICE CHAIRMAN</i></p>	<p><u>10.11.2005</u></p> <p><u>OA 496/2005</u></p> <p>Mr. P. N. Jatti, Counsel for applicant.</p> <p>Learned counsel for the applicant submits that he wants to withdraw this OA with a liberty reserved to him to file a substantive OA for the same cause of action.</p> <p>In view of the submission made by the learned counsel for the applicant, the present OA is dismissed as withdrawn with a liberty reserved to the applicant to file a fresh substantive OA for the same cause of action.</p> <p>(M.L. CHAUHAN) MEMBER (J)</p> <p>(A.K. AGARWAL) VICE CHAIRMAN</p>